MR. SPEAKER: I think he will explain the delay.

Papers Laid

## Notifications under Industries (Development and Regulation, Act, 1951)

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE): On behalf of Shri L. N. Mishra, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18-A of the Industries (Development and Regulation) Act, 1951:

- S. O, 1085 published in Gazette of India dated the 10th March, 1971 regarding management of the Aurangabad Mills Limited, Aurangabad.
- (2) S. O. 1267 published in Gazette of India dated the 22nd March, 1971 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon, [Placed in Library. See No. LT-178/71.]

## Notification under Delhi Land Reforms Act, 1954

## SHRI K. C. PANT: I beg:

- (1) to relay on the Table a copy of the Delhi Land Reforms (Amendment) Rules, 1970, published in Notification No. 11/LRO(R)/1970 in Delhi Gazette dated the 6th July, 1970 under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954. [Placed in Library. See No. LT-65/71.]
- (2) to lay on the Table a copy of the Annual General Administration Report (Hindi and English versions; of the Andaman and Nicobar Administration for the year 1969-70. [Placed in Library, See No. LT-179/71.]

भी रामावतार शास्त्री (पटना): अध्यक्ष महोदय, दिल्ली लैंड रिफार्म्स (एमेंडमेंट) रूल्ज 1970 के आज रखे जा रहे हैं। इसी तरह से जो रिपोर्ट है 1969-70 की वह मी 1971 में रख रहे हैं। मैं जानना चाहता हूं कि इन दोनों में डिले के क्या कारण हैं ? मंत्री महोदय मेहर-बानी करके इसको बतायें।

13.00 hrs.

SHRI K. C. PANT: This is about the Delhi Land Reforms Act. The power to make rules under the Delhi Land Reforms Act, 1954, 1s vested in the Lieutenant Governor, Delhi. The Delhi Land Reforms (Amendment) Rules, 1970 published under the Delhi Administration's Notification No. 11/LRO(R)/1970 dated the 4th July, 1970 which amend the Delhi Land Reforms Rules, 1954 have been made by the Lieutenant Governor in exercise of such powers and published in the Delhi Gazette dated the 6th July, 1970. Copies of the rules in English alone were received from the Delhi Administration on the 6th August, 1970. On further enquiry the Delhi Administration have explained that as the principal Rules to which amendment has been made, have been authoritatively translated in Hindi, issue of a Hindi version of the amending notification was not possible. Accordingly, the notification has not been issued in Hindi and a copy of it is, therefore, being laid in English alone.

Copies of the notification and a statement were laid on the Table of the Fourth Lok Sabha on the 18th November, 1970 but before the prescribed period of 30 days, for which the rules were made under the Act have to be laid before the House, could be completed, the House adjourned on 18th December, 1970 and was subsequently dissolved.

## Government's Review and Annual Report of Film Finance Corporation Ltd., Bombay for 1969-70 and Import Policy of Newsprint, 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA MEN RAJYA MANTRI) (SHRIMATI NANDINI SATPATHI): I beg to lay on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956;—
  - (i) Review by the Government